| Sl. No. | State | 2015-16 | 2016-17 | 2017-18 |
|---|---|---|---|---|
| 17. | Meghalaya | 3916.06 | 4468.55 | 4751.45 |
| 18. | Mizoram | 4513.95 | 5131.51 | 5578.60 |
| 19. | Nagaland | 5752.72 | 6492.63 | 7062.99 |
| 20. | Odisha | 25251.96 | 30706.40 | 33677.58 |
| 21. | Punjab | 8756.22 | 10929.29 | 10972.65 |
| 22. | Rajasthan | 30648.25 | 37506.61 | 41290.43 |
| 23. | Sikkim | 1916.62 | 2299.10 | 2537.73 |
| 24. | Tamil Nadu | 22734.60 | 27801.52 | 29050.76 |
| 25. | Telangana | 13428.52 | 16540.29 | 17587.60 |
| 26. | Tripura | 4440.57 | 5114.23 | 5511.82 |
| 27. | Uttar Pradesh | 95824.31 | 117833.29 | 129789.33 |
| 28. | Uttarakhand | 5827.52 | 7031.75 | 7777.95 |
| 29. | West Bengal | 47053.96 | 51311.81 | 54604.60 |
| | TOTAL | 590771.75 | 703550.63 | 765249.76 |

## RBI surplus

180. KUMARI SELJA: Will the Minister of FINANCE be pleased to state:

(a) the details of the profit of the RBI distributed to Government in the form of dividend during the last three years and the details of the profit retained towards risks and reserves;

(b) whether Government has any future plan of action to ask the RBI to distribute further dividend to itself and if so, the details thereof; and

(c) whether Government has any plans of invoking Section 7 of the RBI Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) The surplus amounts of RBI transferred to Government during the last three years are as follows:—

| Surplus paid by RBI to the Central Government (GoI) | | | | Profit retained by RBI towards risks and reserves (₹ in crore) |
|---|---|---|---|---|
| Year of Receipt | Amount Recd. (₹ in crore) | Date of credit in Government A/c | Surplus for the financial year of RBI | |
| 2016-17 | 65,876 | 11-08-2016 | 2015-16 | 1,000 |
| 2017-18 | 40,659* | 10-08-2017 and 27-03-2018 | 2016-17 | 13,190 |
| 2018-19 | 40,000 | 08-08-2018 | 2017-18 | 14,190 |

* Includes an amount of ₹10,000 crore as interim surplus, received by the Government on 27.03.2018, out of the total surplus of ₹50,000 crore for the year 2017-18. The financial year of RBI is reckoned for the period July-June, while that for the Central Government is April-March.

(b) RBI transfers its surplus amount to the Government, in terms of Section 47 of the Reserve Bank of India Act, 1934 which provides: "After making provision for bad and doubtful debts, depreciation in assets, contribution to staff and superannuation fund and for all matters for which provision is to be made by or under the Act or which are usually provided by bankers, the balance of the profits shall be paid to the Central Government."

The Government has requested RBI for providing of an interim surplus for the financial year 2018-19 on the analogy of previous financial year and transfer of the amount withheld from the surplus of 2016-17 and 2017-18.

(c) No, Madam.

**Detection of bogus refund claims**

181. SHRI MD. NADIMUL HAQUE: Will the Minister of FINANCE be pleased to state:

(a) whether there has been an increase in the detection of bogus refund claims based on fraudulent investments and fraudulent high-pitched assessments in the last three years;

(b) if so, the details thereof, State/UT and year-wise;

(c) the details of action taken against individuals and entities for the above offences, in the last three years, State/UT-wise;